

**HIGH COURT OF JAMMU AND KASHMIR
AT JAMMU**

MA No. 152/2017

M/S Killoo Gas Agency

.... Appellant(s)

Through:- Mr. Ajay Vaid, Advocate

V/s

Hindustan Petroleum
Corporation

.....Respondent(s)

Through:- Mr. R. P. Sharma, Advocate

Coram : HON'BLE MS. JUSTICE SINDHU SHARMA, JUDGE

ORDER

01. This appeal has been filed against the order dated 20.05.2017 passed by District Judge in file No. 03/Arb in case titled, 'M/S Killoo Gas Agency V/s Hindustan Petroleum Corporation Ltd.' under Section 9 of the J&K Arbitration and Conciliation Act. During the pendency of this appeal, the appellant had approached to the respondents for appointment of sole Arbitrator in terms of Agreement.

02. The respondents vide letter dated 29.06.2017 appointed Sh. Rajiv Kumar Khanna, DGM as sole Arbitrator and final award has been passed by the Arbitrator on 16.08.2018 in settling the Disputes and Differences in "HP Gas (Liquified Petroleum Gas) Dealership Agreement" and the same has been placed on record by the respondents.

03. Learned counsel for the respondents submits that this petition be dismissed as the same has become infructuous. Learned counsel for the appellant has no objection to the same.

04. In view of the final award dated 16.08.2018, this appeal has become infructuous and is accordingly disposed of.

**(Sindhu Sharma)
Judge**

JAMMU
03.03.2020
SUNIL-II

Whether the order is reportable : Yes/No
Whether the order is speaking : Yes/No